

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

NEW DELHI

PRINCIPAL BENCH- COURT NO. I

Customs ORS No. 50820 of 2025

in

Customs Appeal No. 166 of 2010

(Arising out of Review Order No. 07/2009-10 dated 18.03.2010 passed by the Chief Commissioner of Customs, Delhi Zone)

Commissioner of Customs,
ICD TKD, New Delhi

....Appellant

Versus

M/s Harkaran Dass Deep Chand
455, Khari Baoli,
Delhi

....Respondent

APPEARANCE:

Shri N.M. Goyal, Authorised Representative of the Department
Shri Bharat Jain, Advocate for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/ DECISION: June 05, 2025

FINAL ORDER NO. 50879/2025

JUSTICE DILIP GUPTA

Shri N.M. Goyal, learned authorized representative appearing for the department has made statement that in view of the low tax demand, the department does not desire to pursue the appeal and an application has been filed for withdrawal of the appeal.

2. Shri Bharat Jain, learned counsel for the respondent has no objection. The application is allowed and the appeal is dismissed as withdrawn.

(Order dictated in the Open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. V. SUBBA RAO)
MEMBER (TECHNICAL)